



2026:AHC:27721

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 1875 of 2026

Ram Narayan

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mahesh Kumar
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mahesh Kumar, learned counsel for the writ petitioner and Sri R.S. Umrao, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though the writ petitioner happens to be a Safai Karmchari, he was placed under suspension on 15.04.2025 and thereafter reinstated on 16.06.2025 but he has not been paid salary for the said period and he was seeking salary from 15.04.2025 to 16.06.2025 and ACP of the year 2024-25 to 2025-26.
3. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioner shall be decided by second respondent, District Panchayat Raj Officer, District Kaushambi.
4. Considering the submission so made across the bar, the writ petition stands **disposed of** directing the writ petitioner to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the second respondent, District Panchayat Raj Officer, District Kaushambi by **20.02.2026**. Thereafter, the second respondent shall decide the claim of the writ petitioner within a period of two months.
5. In case, the second respondent is of the opinion that the matter needs to be decided by some other authority, then the papers be transmitted to the same.

February 9, 2026

Rajesh

(Vikas Budhwar,J.)